

Sr. No. 66/2022

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 02
IA No. 148/JPR/2022
CP No. (IB)- 137/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Tube Investment of India Ltd.

...Operational Creditor/ Applicant

Versus

Globe International Carries Ltd.

... Corporate Debtor/ Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.
For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of Petitioner/ Operational Creditor. Mr. Naresh Kumar Sejvani, Adv. appears on behalf of Respondent/ Corporate Debtor.

IA No. 148/JPR/2022

This is an application for withdrawal of Insolvency Application. It has been submitted in the application that during the pendency of the present petition, the Operational Creditor and the Corporate Debtor entered into a settlement agreement on 04.03.2022 and in pursuance of the full and final settlement of all

Sd-

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Assistant Registrar
National Company Law Tribunal
Jaipur

the disputes between the parties, the Corporate Debtor has paid a lump-sum of Rs. 17,95,581/- to the Operational Creditor.

Learned Counsel appearing on behalf of Petitioner/ Operational Creditor seeking withdrawal of the CP No. 137/9/JPR/2019 in terms of settlement accepted by both the parties.

CP No. 137/9/JPR/2019 is dismissed as withdrawn and IA No. 148/JPR/2022 stands disposed of accordingly.

Sd-

(Deep Chandra Joshi)
Judicial Member

Sd-

(Raghu Nayyar)
Technical Member

March 30, 2022
NK



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National Company Law Tribunal
Jaipur